The Tribunal has also directed that the eligibility criteria as regards direct recruits shall be reduced only by a period of two years, and only such of the direct recruits would be benefitted who may be falling short of the eligibility criteria by two years, and not others.

The order of CAT is being examined in consultation with Ministry of Law & Justice.

Cases handed over to CBI

3929. SHRI KALRAJ MISHRA: Will the PRIME MINISTER be pleased to state:

(a) whether Supreme Court has recently remarked that only cases of big crimes in which big people are involved should be handed over to CBI; and

(b) whether Government is issuing guideline for not handing over the cases relating to mediocre offences to CBI, in view of Supreme Court's remarks?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) No such remarks from Hon'ble Supreme Court has come to the notice of the Government.

(b) Does not arise in view of (a) above.

Biometric access control in Ministries

3930. SHRI RAJKUMAR DHOOT: Will the PRIME MINISTER be pleased to state:

 (a) whether it is a fact that Government has decided for compulsory installation of biometric access control system in all the Ministries and Departments of Government and to link incentives to attendance for Government employees;

- (b) if so, the details thereof and reasons for such a decision; and
- (c) the expectations of Government about the outcome of these decisions?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (c) No, Sir. The instructions on punctuality envisage that necessary measures for enforcement of punctuality are to be evolved by the Head of Offices and Departments in the light of the broad objective. Some Ministries and Departments have adopted installation of Biometric Access Control System in their offices.